

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**



OA No.268/2020

New Delhi, this the 28th Day of February, 2020

**Hon'ble Mrs. Justice Vijay Lakshmi Member(J)
Hon'ble Ms. Aradhana Johri, Member (A)**

Kamlesh Kumar Gupta, Age 59 years
Group 'B', D/o Late Shri S.C. Gupta
D. Senior Investigator, 592-L
Nakul Street Vishwas Nagar
Shahdara, Delhi-110032.

....Applicant

(By Advocate: Ms. Pratiksha Sharma)

Vs.

1. Government of NCT of Delhi
Through Lieutenant General
Raj Niwas, Delhi-110054.
2. CEO, Delhi Urban Shelter Improvement Board
Govt. of NCT of Delhi
Punarwas Bhawan, I.P. Estate
New Delhi-110002.
3. Member Administration
Delhi Urban Shelter Improvement Board
Govt. of NCT of Delhi
Punarwas Bhawan, I.P. Estate
New Delhi-110002.
4. Deputy Director (Admin)
Delhi Urban Shelter Improvement Board
Govt. of NCT of Delhi
Punarwas Bhawan, I.P. Estate
New Delhi-110062. ...Respondents

(By Advocate: Learned counsel (name not given))

Order (Oral)



Ms. Aradhana Johri, M(A)

Learned counsel for the respondents states that the respondents arrayed as respondent Nos. 2, 3 and 4 is Delhi Urban Shelter Improvement Board, has not been notified as one of the organisations which is covered under Appendix VI of Rule 154(b) of the Administrative Tribunals Act, 1985.

2. In view of this, counsel for the applicant states that she wishes to withdraw the OA. Accordingly, the OA is dismissed as withdrawn. However, applicant is at liberty to seek her remedy before the appropriate forum, in accordance with law. No costs.

(Aradhana Johri)
Member(A)

(Justice Vijay Lakshmi)
Member(J)

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